

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00100/2021

Jabalpur, this Wednesday, the 10th day of February, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



1. Vijay Gaikwad, Age 58 years, S/o Shri R.S.Gaikwad
Occupation-Inspector of Works (JE), R/o Rly. Qtr. No. RB IV
1/B Railway Colony, Katni 483501 (MP)
2. Ajay Kumar Tripathi, Age 57 years,
S/o Late Om Prakash Tripathi, Occupation-Inspector of
Works (JE) H/o Rajesh Jaiswal Flat No. 6 Near SBI ATM
Gayatri Nagar, Katni, Pin 483501
3. Ashok Pal Singh, Age-59 years, S/o Chandra Pal Singh
Occupation Inspector of Works (JE) R/o 204, Nanak Hight
Janakpuri, Kota Jn. Pin 324002 (Rajasthan)
4. Raies Udding Quazi, Age-57 years,
S/o Shri Saied Udding Quazi, Occupation Inspector of Works
(JE), R/o 788, Chaman Ganj, P.O. Sipri Bazar,
Distt. Jhansi, Pin 284003 (UP)
5. Kanchan Kumar Shukla, Age 59 years,
S/o Shri Hari Prasad Shukla,
Occupation-Inspector of Works (JE),
R/o Railway Qtr. No. 288/M, Type-IV,
East Railway Colony, Near Railway Health Unit
Shamgad (MP, Pin 458883
6. Rajendra Sharma, Age-55 years, S/o Shri J.P.Sharma,
Occupation Inspector of Works (JE), R/o Railway Qtr. No.
85/E, Railway colony, Bhawani Mandi (Raj) Pin 326502
7. Hargovind Singh Parihar, Age-58 years,
S/o Shri R.S.Parihar, Occupation-Inspector of Works (JE)
R/o H.No. B-4, Near Ganesh Temple, Chota Sogariya,
Kota (Rajasthan), Pin 324002

8. Ravindra Singh, Age-56 Years, S/o Shri Bhikam Singh, Occupation-Inspector of Works (JE), R/o H.No. B-82, Vinayak Suk Dham, Sogariya, Kota (Raj.), Pin 324002

9. Rakesh Kumar Sharma, Age-57 years, S/o Naval Kishore Sharma, Occupation-Inspector of Works (JE), H/o A-8 Duplex Shatab Dipuram Near Narmada Hospital Ukhari Tiraha, MR 4 Road, Jabalpur-482002 (MP)

-Applicants

(By Advocate – **Shri K.N.Pethia**)

V e r s u s



1. Union of India, through General Manager, West Central Railway, Indira Market Jabalpur-482001 (MP)

2. SPO (Constrn.)/Chief Personnel Officer
CSTM, CAO's Office, 6th Floor,
New Administration Building, D.N.Road, CST,
Mumbai (M.S.), Pin 400001

3. The Chief Personnel Officer,
Western Central Railway,
Jabalpur (MP), Pin 482001

- Respondents

(By Advocate – **Shri A.S.Raizada**)

O R D E R(ORAL)

By Ramesh Singh Thakur, JM:-

Heard.

2. From the pleadings the case of the applicants is that the applicants are Diploma Holders in Engineering in various disciplines. They were recruited in the services of Railway on the post of Inspector of Works (JE). Initially the applicants were recruited as Casual Labour but were required to perform the duties of JE.



3. That after bifurcation of Central Railway, the services of the applicants was allocated to West Central Railway. The other similarly situated employees approached this Tribunal and various Benches of this Tribunal all over the country. Ultimately the matter was settled by the Hon'ble High Court in one of the case where the West Central Railway is a party. In view of the observations given by the Hon'ble Apex Court and main Bench of this Tribunal the Central Railway issued an order dated 06.05.2011 whereby directed, as stated above, to grant benefit of pay scale of Rs. 1400-2300 w.e.f. 01.01.1986 or if they have been granted temporary status on a later date, then from such date, to all the similarly situated employees. The order of the Hon'ble High Court passed in M.P. No. 1344/2019, whereby the Hon'ble High Court has given the facts in detail regarding the similarly situated employees and the case of the applicants is also identical. The similarly situated employees have submitted the representations to the competent authority on 14.03.2014 (Annexure A-8) for grant of similar benefits but to no avail. The case of the applicants is also covered by the judgment of the Hon'ble Apex Court in the matters of **Inder Pal Yadav & Ors. vs. Union of India & Ors.**, 1985 (2) SCC 648.

4. At this stage learned counsel for the applicants submit that the applicants will be satisfied if the applicants may be permitted to file detail representation individually to the competent authority and the competent authority of the respondents may be directed to decide the same in a time bound manner.



5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the applicants is directed to make detail representation individually to the competent authority of the respondents and the competent authority is directed to decide the same in a time bound manner.

7. Resultantly, the applicants are directed to make detail representation individually within a period of one week from today to the competent authority of the respondents and the competent authority of the respondents is directed to decide the said representations within a period of six weeks after receiving the detail representation.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal

with all the contentions raised in the detail representation of the applicants.

9. With these observations, this Original Application is disposed of at admission stage itself.



(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member